



2026:AHC:41501-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 3558 of 2026

Arun Urf Arun Kumar

.....Petitioner(s)

Versus

State Of U.P. And 2 Others

.....Respondent(s)

Counsel for Petitioner(s)	: Abhay Pratap Singh, Anoop Singh
Counsel for Respondent(s)	: G.A., Ram Raj Pandey, Shubham Pandey

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Heard learned counsel for the petitioner, learned A.G.A. for the State, Shri Ram Raj Pandey, learned counsel for the respondent no.3 and perused the record.
2. At the very outset, learned counsel for the petitioner has made a statement at the Bar that he does not want to press the writ petition and seeks to withdraw it with liberty to file fresh petition with better particulars.
3. Learned A.G.A. as well as learned counsel for the respondent no.3 is having no objection to the aforesaid prayer.
4. In view of the statement made, this writ petition is **dismissed** as withdrawn with aforesaid liberty.
5. Certified copy of the documents, if any, be returned back as per rules.

February 24, 2026
Zafar

(Achal Sachdev,J.) (Rajiv Gupta,J.)